

THE HIGH COURT OF MEGHALAYA
SHILLONG

ORDER

Dated Shillong, the 26th April 2018

No. HCM.II/184/2015-Estt/1814: In view of exigencies of service, Hon'ble the Chief Justice (Acting) is pleased to order that this Registry's earlier notification bearing 'HCM.II/184/2015-Estt/1654 dated 16.04.2018' of transferring and posting Judicial Officers under the Meghalaya Higher Judicial Service **shall stand immediately withdrawn.**

All concerned are directed to take note of the same.

By order,


REGISTRAR

Memo No. HCM.II/184/2015-Estt/1814A

Dated Shillong 26th April, 2018

Copy for information to: -

1. *The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice (Acting), High Court of Meghalaya, Shillong.*
2. *The Secretary to the Government of Meghalaya, Law Department, Shillong.*
3. *The Accountant General (A&E), Shillong.*
4. *Shri. Ehboklang Kharumuid, District & Sessions Judge, Jowai.*
5. *Shri. Noor Ain Khan, District & Sessions Judge, Shillong.*
6. *Smti. Belma Mawrie, Registrar General, High Court of Meghalaya, Shillong.*
7. *Smti. Cordilia Dkhar, District & Sessions Judge, Tura/ Ampati.*
8. *The Treasury Officer, Shillong/ Tura/Jowai.*
9. *The Systems Analyst, High Court of Meghalaya to upload this said notification.*
10. *Office File.*


REGISTRAR